

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH

C.P. No. 12/99

IN

OA No. 2168/97

(30)

New Delhi: this the 17th day of May, 2000.

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A).

HON'BLE MR. KULDIP SINGH, MEMBER (J)

1. Sh. Chattar Singh,
S/o Sh. Sant Lal,
R/o 151, Moham edpur,
New Delhi.

2. Sh. Sagar Dil,
S/o Sh. Joban Dass,
R/o 151, Moham edpur,
New Delhi

..... Applicants
(By Advocate: Shri S.S. Tiwari)

Versus

1. Dr. R. Chidambaram,
Secretary,
Dept. of Atomic Energy,
Atomic Minerals Division,
Room No. 145-A, South Block,
New Delhi.

2. Sh. R. K. Gupta,
Regional Director (Northern Region),
Dept. of Atomic Energy,
Atomic Minerals Division,
West Block-7,
New Delhi-66.

3. Sh. N. Srinivasa Rao,
Chief Administrative & Accounts Officer,
Dept. of Atomic Energy,
Atomic Minerals Division,
1-10-153-156, Begumpet,
Hyderabad-599916

..... Respondents

(By Advocate: Shri Madhav Panikar)

ORDER

Mr. S.R. Adige, VC (A):

Heard both sides on C.P. No. 12/99.

2. By Tribunal's order dated 27.7.99 in
OA No. 2168/97 respondents were directed to extend the
benefits of the Hon'ble Supreme Court's judgment dated
21.5.95 in SLP (C) No. 15619/94 A. Kumar Vs. UOI & Ors. to

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present applicants. (31)

3. Respondents in their reply affidavit states that applicants have been placed in a seniority list based upon their date of entry (Annexure-R3) and will be considered for regularisation strictly in their turn in accordance with rules. This has been affirmed by Delhi High Court in its order dated 16.9.98 in CWP No. 5046/97 Shambu Sharma Vs. UOI & Ors. who is similarly placed as the present applicants.

4. In the light of the above, no cause for initiating contempt action against respondents arises. C.P. is dismissed. Notices are discharged.

(Kuldeep)
(KULDIP SINGH)
MEMBER (J)

(S.R. Adige)
(S.R. ADIGE)
VICE CHAIRMAN (A)

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